

Aircel/TRAI/Corr/2015/ 13
January 15, 2015

The Secretary,
Telecom Regulatory Authority of India
MTNL Telephone Exchange Building
Jawahar Lal Nehru Marg (Old Minto Road)
New Delhi – 110 002
Kind Attn: Shri Sanjeev Banzal, Advisor (Networks, Spectrum and Licensing)

Sub: Response to Consultation Paper on 'Delinking of the license for networks from delivery of services by way of Virtual Network Operators' dated 5.12.2014

Dear Sir,

This is with reference to TRAI's Consultation Paper on 'Delinking of the license for networks from delivery of services by way of Virtual Network Operators' dated 5.12.2014.

In this regard, we would like to state that we do not support delinking of the license for networks from delivery of services by way of Virtual Network Operators. There is enough competition in market and operators are expanding their networks in the far flung rural areas as well.

We support the response being filed by our association, COAI and would request the Authority to take its response as part and parcel of our response. Copy of COAI's response is enclosed herewith. We would be submitting our additional comments, if required.

This response is also being sent through e-mail at advmn@trai.gov.in

We hope TRAI will take our inputs into consideration.

Thanking You,
Yours Sincerely

For Aircel Group



Ramesh K
Sr. General Manager –Corporate Regulatory Affairs

Encl: as stated above

Aircel Limited :

Corporate Office : 5th Floor, Building No. 10-A, DLF Cyber City, Gurgaon-122 002 (Haryana), Ph. : +91-124-4765100, 4765400,
Fax : +91-124-4290524, 4290534. **Registered Office :** 5th Floor, Spencer Plaza, 769, Anna Salai, Chennai (TN) 600002.
Corporate Identity Number: U32201TN1994PLC029608. Tel No : +91 44 28490849, Fax No: +91 44 42280155.
E-mail: corporate.al@aircel.co.in, website: www.aircel.com